

(b) The average monthly expenditure. is as follows:—

(i) recurring . . .	Rs. 12,140/-
(ii) non-recurring . . .	Rs. 200/-
(iii) on Peons . . .	Rs. 1,008/-
Clerks . . .	Rs. 3,997/-
Assistants . . .	Rs. 390/-
Officers . . .	Rs. 3,480-

#### RENT CONTROL

433. **Shri Radha Raman:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) how many cases of rent control were filed with the Rent Controller during 1950-51 and 1951-52;

(b) how many of them could be disposed of during each of the above years;

(c) in how many cases rent was fixed lower than that fixed previously; and

(d) how many of these cases went on appeal and with what results?

**The Minister of Works, Housing and Supply (Sardar Syaran Singh):** (a)—

1950-51 . . . . .	305
1951-52 . . . . .	351

(b) 320 cases were disposed of during 1950-51, of which 93 were those filed during that year. 317 cases were disposed of during 1951-52, of which 173 were those filed in 1950-51 and 132 in 1951-52.

(c) The exact number is not available but I understand that in most the rent fixed was lower than that charged by the landlord previously.

(d) Out of the cases registered and disposed of during 1950-51 and 1951-52 175 cases went on appeal with the following results:—

(i) Number of cases in which the decision of the Rent Controller were upheld . . . . . 25

(ii) Number of cases in which the decisions of the Rent Controller were set aside. . . . . 7

(iii) Cases sent back for fresh hearing . . . . . 5

(iv) Cases in which the decisions of the Rent Controller were modified . . . . . 3

(v) Results of appeals not yet known. . . . . 135

Total . . . . . 175

#### TRADE DELEGATION FROM AUSTRALIA

434. **Shri B. S. Murthy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether any Trade Delegation from Australia has come to India for trade negotiations; and

(b) the items to be discussed?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) No, Sir.

(b) Does not arise.

#### Bidis AND CIGARETTES

435. **Shri M. Islamuddin:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity and value of Bidis manufactured in India;

(b) the quantity and value of Bidis exported; and

(c) the quantity and value of cigarettes and cigars imported?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) On a rough estimate about 126,667 million (number) Bidis valued at about Rs. 63,33,35,000 are manufactured in India every year.

(b) Figures of exports of Bidis are not available.

(c) A statement is laid on the Table of the House. [See Appendix VIII, annexure No. 58.]

#### STAFF ARTISTES OF A. I. R.

436. **Shri K. Subrahmanyam:** Will the Minister of Information and Broadcasting be pleased to state:

(a) how many staff artistes are employed by the All India Radio;

(b) what are their conditions of service, scales of pay etc. and whether they are treated as full-fledged Government employees;

(c) whether their jobs are permanent, or are they employed on a contract basis for fixed periods renewable after the expiry of the same;

(d) whether the staff artistes are entitled to medical and other benefits; and

(e) whether they are entitled to Government accommodation?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) The number of staff artists employed on 30th June 1952 was 840.

(b) The staff artists of All India Radio are whole time employees of Government. They are engaged on a contract basis and are paid a monthly remuneration. But as the nature of their work does not easily fit into the normal pattern of Government service, they are governed by special rules regarding recruitment, remuneration, increments, leave, travelling allowance and gratuity etc.

The monthly remuneration of a staff artist is fixed after taking into account all relevant factors such as merit, suitability and general availability of talent for the work for which the person concerned is appointed. No uniform scale of pay can be applied to staff artists as the availability of talent and the merits of artists vary from place to place and from individual to individual.

(c) They are employed on a contract basis normally for a period of three years (in special cases for a shorter period). The contracts are renewable for further periods of 3 years or less according to the requirements of All India Radio.

(d) Yes.

(e) No.

#### RESCUE STATIONS

**437. Shri B. S. Murthy:** Will the Minister of Labour be pleased to state:

(a) the number of Rescue Stations in South India as per Indian Coal Mines Rescue Rules, 1939;

(b) the total number of persons who received benefit due to Rescue Stations during 1951-52; and

(c) the total expenditure incurred on the Rescue Stations during 1951-52?

**The Minister of Labour (Shri V. V. Giri):** (a) None; the rules apply only to the Jharia and Raniganj coalfields.

(b) and (c). The information is being collected and will be placed on the Table of the House in due course.

#### CASTOR OIL (EXPORT)

**438. Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) the amount and value of exports of crude and refined castor oil during the years 1948 to 1952;

(b) the countries to which they are exported;

(c) the names of the firms exporting them;

(d) how many of the above firms (c) are foreign owned and controlled; and

(e) whether export of castor oil has priority on shipping?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) and (b). A statement is placed on the Table of the House. [See Appendix VIII, annexure No. 58.]

(c) and (d). Accurate information in this regard is not available.

(e) There are no priorities in shipping.

#### PIT-HEAD BATHS IN COLLIERIES

**439. Shri Vittal Rao:** Will the Minister of Labour be pleased to state:

(a) how many pit-head baths are there in coal mines at Kothagudiam and Bellampalli;

(b) how many are proposed to be constructed; and

(c) the total amount allocated for the construction of pit-head baths for the year 1952-53?

**The Minister of Labour (Shri V. V. Giri):** (a) None; a few, however, are under construction.

(b) Under the Rules, five pit-head baths are required to be constructed.

(c) It is the responsibility of colliery owners to provide pit-head baths at their own cost. The Coal Mines Labour Welfare Fund however pay a subsidy equal to 10 per cent. of the cost of construction subject to certain ceiling limits, if the baths are completed and put in commission to the satisfaction of the Coal Mines Welfare Commissioner by the 12th November 1952.

#### MIGRANTS (SCHEDULED CASTES AND TRIBES)

**440. Shri Rup Narain:** Will the Minister of Rehabilitation be pleased to state:

(a) how many members of Scheduled Castes and Tribes have migrated to India from Pakistan;

(b) what is the total amount spent for their rehabilitation by the Government;

(c) the number of houses built for the Scheduled Caste and Scheduled Tribes Refugees; and

(d) whether any colony has been established for them separately?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) Information has not yet been compiled by the Registrar General, India.

(b) Separate figures of expenditure incurred exclusively on the rehabilitation of scheduled castes and tribes are not available.

(c) About 2,000 houses have been built exclusively for these classes of displaced persons but they are also entitled to allotment under general housing schemes like other displaced persons.

(d) Yes.

#### DISPLACED STUDENTS (SCHOLARSHIPS AND STIPENDS)

**441. Shri Rup Narain:** Will the Minister of Rehabilitation be pleased to state: